

Separate institution for online purchases

1923. DR. PRADEEP KUMAR BALMUCHU:

SHRI DHARMAPURI SRINIVAS:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether it is a fact that Government is planning to establish a separate institution to look after the online purchases of Central Government Departments, Ministries, independent bodies, etc.; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) and (b) Government has set up Government e-Marketplace as a 100% Government owned Section 8 Company registered under the Companies Act, 2013, for providing online platform for procurement of Goods and Services by Government Organizations. The procurement of Goods or Services available on GeM is mandatory for Government Organizations as per Rule No. 149 of GFR 2017.

Adulteration in food articles imported from China

†1924. SHRIMATI CHHAYA VERMA:

SHRI VISHAMBHAR PRASAD NISHAD:

CH. SUKHRAM SINGH YADAV:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether food articles like rice, salt, sugar and Chinese manjha are being imported from China;

(b) if so, whether the Ministry is aware of adulteration of plastic in rice, salt and sugar imported from China which is very harmful for human consumption; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) While rice import from China was nil last year, sugar import was less than 0.01% of our total import of sugar last year. Salt import from China is in the range of 20-25% of our total import of salt.

No specific Exim Code for Chinese Manjha exists under Indian Trade Classification (Harmonised System), 2017; hence, import data and other related information regarding

† Original notice of the question was received in Hindi.